

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2167
ANSWERED ON 12.03.2025

CASES OF TRIPLE TALAQ

2167. SHRI ADHIKARI DEEPAK DEV:

Will the Minister of MINORITY AFFAIRS be pleased to state:

the details of the number of cases registered since the Triple Talaq law is passed in the country, year and State-wise?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

No such data is maintained centrally. Moreover, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The State Governments are competent to deal with offences under the extant provisions of laws including the Muslim Women (Protection of Rights on Marriage) Act, 2019.
